								10	78-79
arr	he of the SSICs							Allocation	Supplier
I.	J&K ,	•	•	•		•	•	16094	17359
2.	Karnataka			•			•	15224	13718
g.	Keraia .		•	•	•	•	•	21729	177448
ŧ۰	Madhya Prades	'n	•		•			7900	7050
5.	Maharashtra		•			•		53678	44925
6.	Goa		•		-	•	•	4400	-
7۰	Dadra 🛦 Naga	r H	aveli	•	•		•		-
8.	Mizoram .		•	٠	•	•	•	289	
9.	Manipur .	•	•	•	•	•	•	······································	147
0.	Meghalaya		•	•	•	•			
1.	Nagaland .	•	•	•	•		•	-	
2,	Orissa .			•	•	•	•	12071	7128
3.	Pondicherry		•	•	•	•	•	868	360
4.	Punjab ,	•	•	•	•	•	•	41830	35987
5.	Rajasthan .	•	•		•	٠		20470	14628
6.	Tamil Nadu	•	•		,	•	•	16601	14981
7.	Tripura .	•	•	•	•	•	•	440	15 4
8,	Uttar Pradesh		•	•	•			17282	15832
9.	West Bengal	•	·	•	•	•	•	20378	12551
		To	TAL		•	•	•	434884	332969

[RAJYA SABHA]

Nationalisation of Sen-Raleigh Group of Industries

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Written Answers

611. SHRI SANGDOPAL LEPCHA: Will the Minister of INDUSTRY be pleased to state what steps Government have so far taken for nationalisation of Sen-Raleigh Group of industries to bring the industries under integrated administration?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): M|s. Sen-Raleigh Limited and its ancillary companies are presently under the management of the Central Government under the provisions of Section 18AA of Industries (Development of Regulation) Act, 1951. Proposals to determine the future status of these units are under the active consideration of the Government,

to Questions

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Ban on multinational companies tc produce consumer *goods*

612. PROF. RAMLAL PARIKH Will the Minister of INDUSTRY be pleased to state:

(b) whether Government propose to ban multinational companies' to produce essential consumer goods in India, in order to protect indigenous" and small industries in the cwmtry; and

(c) if so) what are the articles which are being considered for exclusive production in India?